

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**CP/CA No. 74(ND)/2016**

**IN THE MATTER OF:**

**Shiv Sevak Singh**

.... **APPLICANT / PETITIONER**

**Vs**

**M/s. VIL Ltd. & Ors.**

.... **RESPONDENT**

**SECTION:**

**Under Section 235 & 237 of the Companies Act**

**Order delivered on 18.01.2018**

**Coram:**

**CHIEF JUSTICE (RETD.) M. M. KUMAR**  
**Hon'ble President**

**S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Petitioner/Applicant : Mr. Vivek Kohli, Ms. Anubha Singh,  
Mr. Nikhil Mathur, Advs.

For the Respondents : Mr. Saurabh Kalia, Mr. Palash Agarwal, Advs.


**ORDER**

This matter is not treated as part heard matter.

C.P. No. 140/2014 is posted for hearing on 7<sup>th</sup> February, 2018.  
That petition has been filed under Section 397-398 by the same  
petitioner. It may be listed before the Principal Bench.

Let the present petition be also heard alongwith the aforesaid  
petition on 7<sup>th</sup> February, 2018.

  
**(M. M. KUMAR)**  
**PRESIDENT**

  
**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**